HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

WP(C) PIL No.41/2019 EMG-CM No. 18/2020 (Through Video Conferencing)

Inhabitants of Village Saddal

.....Petitioner

Through :- Ms. Deepika Mahajan, Advocate (On Video Conferencing from her residence in Jammu). Ms. Monika Kohli, Amicus Curiae. (On Video Conferencing from her residence in Jammu).

V/s

The State of Jammu and Kashmir and Others

.....Respondent(s)

Mr. Amit Gupta, AAG (On Video Conferencing from his residence in Jammu).

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

(On Video Conference from High Court at Jammu)

ORDER 05.05.2020

Through :

HON'BLE THE CHIEF JUSTICE

1. Mr. Amit Gupta, learned AAG submits that he has submitted a detailed report dated 2nd May, 2020 placing on record the compliance with the directions made by us on 27th April, 2020.

2. Mr. Gupta, learned AAG has drawn our attention to the following compliances:

(i) PDS rations have been made available to all the Saddal survivors.

(ii) Awareness camp have been held regarding the COVID-19 issuesand 8 Medical Checkup Camps stand held by the medical personnel,random testing of the residents has also been carried out.

(iii) Screening of all persons has been done and regular water facilities have been provided.

(iv) Ten functional toilet units stand constructed by the PWD and sanitation issues which had resulted because of sanitary employees not being able to come to work because of the lock down stand resolved.

(v) There is no waste dumping site but a waste processing unit which has been developed 300 to 400 meters away from the relocation site.

(vi) Directions have been issued to all authorities to regularly monitor the welfare of the people of Village Saddal and the working of this processing unit.

(vii) An amount of Rs. 7.93 lakhs have been released towards electrification and Rs. 57 lakhs have been released for road construction for connecting the rehabilitation site to the main city.

(viii) The decision has also been taken to allot five marlas of land to each relocated family.

3. It is submitted by Mr. Amit Gupta, learned AAG that he shall ascertain the date from which the allotment process would start.

4. Ms. Deepika Mahajan, learned counsel for the petitioner confirms that pursuant to our order dated 27th April, 2020, much has been done for the people of Village Saddal.

5. Let Mr. Gupta to report status of the allotment of the alternate land process.

6. Mr. Gupta, shall also take instructions with regard to provision of appropriate educational facilities in the nature of primary, middle, high and

senior secondary school; health facilities etc to these people at their rehabilitation location before the next date.

List on 2nd June, 2020.

(RAJNESH OSWAL) JUDGE

(GITA MITTAL) CHIEF JUSTICE

Jammu 05.05.2020 Raj kumar

